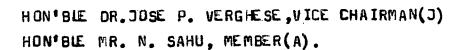
Central Administrative Tribunal Principal Bench New Delhi

C.P. No.269/97

D.A.No.1338/97

This the 1st day of December, 1997.



Shri Ramesh Chand
S/o Sh. Bhu Dayal
Casual Labour(Waterman)
Bank Secutriy Cell, CBI-VI Floor,
N.D.M.C. Building,
Yshwant Place, New Delhi
R/o Jhuggi No.A-320, Sanjay Camp,
Chankya Puri,
New Delhi.
(By Advocate Sh. S.C. Saxena)

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Versus

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Shri R.C. Sharma
The Director,
Central Bursau of Investigation,
CGO Complex, J-Block-IV,
Lodhi Road,
New Delhi-110003. Respondent
(By Advocate Shri S.M.Arif)

ORDER (Oral)

By Hon ble Dr. Jose P. Verghese, VC(J).

In pursuance of this Tribunal's order dated 1.7.97, the respondents have conferred the temporary status on the petitioner and given an undertake that the petitioner will be given preference to juniors, freshers and outsiders as and when work is available in the office.

2. Learned counsel for the petitioner submits that the respondents have not appointed the petitioner after the judgement complained against.

Learned counsel for the respondent submits that as and when the next available vacancy will be given to the petitioner only, according to his status. We disposed of the C.P. Notices discharged.

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(N. SAHU) M(A) (DR.JOSE P.VERGHESE)

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